3 O.A. 234/92 'A' (3)

Serial No. of Order	Date of Order	Order with Signature
3	10-8-92	Call on 14-8-92 for further orders as requested by Mr. A.K. Misra. Stay orders to continue. Vice-Chairman.
4.	26/8/92	Call on 22.9.92 as Per the order dt. 26.8.92 in OA 229/92. Vice Chairman
5	22.9.92	In her order dt. 22.9.92 passed in OA. 229/92. Vice Chairman
6	30.9.92	Order terminating the services of the petitioner in this case was stayed and termination order was issued, because the petitioner in this case had not turned out successful in the typing test. It was further directed that the petitioner should be permitted to take another test. I have heard Mr.Dey, learned counsel for the petitioner and M/s.Ashok Mishra and Aswini Kumar Mishra appearing for the different opposite parties. Mr.Ashok Mishra told me that the petitioner in this case has turned out successful in the typing test and therefore question of terminating his services on account of non-passing of typing test does not arise any further. It was further submitted by Mr.Mishra that the impugned order terminating the services of the petitioner has since become ineffective and the petitioner shall continue in respect of the post in question. Thus the application having become infructuous is disposed of accordingly. No costs. VICE-CHAIRMAN